

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

No.HC.XI-05/2008/41/RC dated 11.08.2021# # # The Gauhati High Court has been pleased to amend the Gauhati High Court (RTI) Rules, 2008 by incorporating a proviso after Rule 7(i)(b) as follows:

"Provided that such officer may admit the appeal after the expiry of the period to 30 days, if he or she is satisfied that the appellant was prevented by sufficient cause from filling the appeal in time."

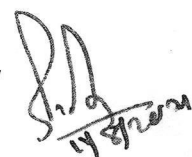
By Order,
Sd/- Raktim Duarah,
REGISTRAR GENERAL

Memo No. HC.XI-05/2008/42-68/RC dated 11.08.2021

Copy to:

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Law Secretary to the Govt. of Nagaland, Kohima/ Mizoram, Aizawl/ Arunachal Pradesh, Itanagar.
3. The Secretary, Assam Information Commission, Jonakee Complex, Shilpgram Road, Panjabari, Guwahati, Assam.
4. The Registrar (Vigilance/Administration/Judicial/Estt.), Gauhati High Court, Guwahati.
5. The Registrar –cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/Itanagar Permanent Bench, Naharlagun
7. The District & Sessions Judge, _____.
8. The Principal Judge, Family Court, _____.
9. The Presiding Officer, Labour Court, _____.
10. The Presiding Officer, Industrial Tribunal, _____.
11. The Judge Designated Court, Assam, Guwahati.
12. The Special Judge, Assam, Guwahati.
13. The Special Judge, CBI, Assam, Guwahati.
14. The Presiding Officer, STAT & Member, MACT, Kamrup, Guwahati.
15. The Member, MACT, _____.
16. The Joint Registrar, _____, Gauhati High Court, Guwahati.
17. The Director, Assam Govt. Press, Bamunimaidam, Guwahati for publication of the notification in the Assam Gazette.

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14/8/2021